

labour, they are not the champions for the labour. They are saying about Bombay, they forget that there are 18 jute mills which are under lock-out—lock-out, not strike. What have they done? (*Interruptions*). Now they are shouting. The moment I mention West Bengal, they are shouting. Let them hear. (*Interruptions*). See how they are shouting.

Now, about the second point, they will shout again. Today in this country the lowest wage given to a textile worker is only in West Bengal under the CPI(M) Government.

13.15 hrs.

#### MATTERS UNDER RULE 377

##### (i) REGULARISATION OF UNAUTHORISED COLONIES DELHI.

SHRI H. K. L. BHAGAT (East Delhi): There are over 612 unapproved colonies in Delhi, where more than a million people reside, who generally belong to lower middle and poor class. The then Government in February 1977 took a comprehensive policy decision to regularise these colonies on humanitarian considerations. Since the installation of the present Government in 1980, a number of colonies have been regularised for which the people are grateful. Laxmi Nagar and Shakarpur are also the colonies which have been in existence since long, which are inhabited by over 2 lakhs people in pucca houses. It answer to an unstarred (written) question No. 5670 answered on 29th March, 1982, the Minister of Works and Housing was pleased to reply on the basis of reports by the DDA that since it was found that these colonies were predominantly on Government land, they do not qualify for regularisation.

This answer on the floor of the House has created strong misgiving in the minds of the people in the Shakarpur and Laxmi Nagar area, as also in other colonies. These colonies stand on the same footing as colonies which have been regularised. They are in fact older than many colonies which have been regularised and are entitled to be regularised. The DDA's report about these colonies is no correct. More than 200 colonies, apart from Laxmi Nagar and Shakarpur both in the urban and rural areas yet remain to be regularised and it would be necessary to provide civil amenities in the same and others.

The Minister of Works and Housing was pleased to call a meeting in the Ministry on Saturday, the 17th April, 1982, on our request and discussed the matter in the presence of the Secretary, Works and Housing, Lieutenant Governor, Delhi and Vice-Chairman, DDA. He was pleased to inform that the Shakarpur and Laxmi Nagar colonies were included in the list of 612 colonies as reported by the MCD and DDA and that same will be regularised as per the policy of the Government.

A press release was also released by the Ministry. Since the earlier answer came through an unstarred question tabled in Lok Sabha, it is necessary that the position may be clarified in Parliament itself. The matter is of urgent public importance and I would, therefore, request the Minister for Works and Housing to make a statement on the subject and clarify that the Government will regularise all the 612 colonies including Laxmi Nagar and Shakarpur which figure in the list of DDA and MCD expeditiously and take all possible steps to provide civil amenities to them as soon as possible.

(*Interruptions*).

MR. DEPUTY-SPEAKER: You must be happy that he is replying.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): You remember, on that day when Shri Rajda read matter under Rule 377, immediately I rose and attended to that.

Will reference to the mention made under Rule 377 by my esteemed colleague Shri H.K.L. Bhagat on the subject of regularisation of the unapproved colonies in Lakshmi Nagar and Shakarpur areas, I would like to offer the following clarification.

In reply to Unstarred Question No. 5670 answered on the 29th March, 1982, we had stated that the DDA had reported that although draft regularisation plans for Lakshmi Nagar and Shakarpur areas were prepared it had been found that these colonies were located predominantly on the Government lands and did not qualify for regularisation in accordance with the policy on the subject. On the request of my esteemed colleague the matter regarding the above-mentioned two areas was gone into and I would like to clarify that both Lakshmi Nagar and Shakarpur complex are included in the list of 612 unapproved colonies prepared by the DDA and the MCD and recommended by the Delhi Administration and the regularisation of these colonies is being done in accordance with the Government policy explained in the Government order dated the 16th February, 1977 as modified by Government order dated the 6th December, 1978. As on 15-3-1982 the DDA and the MCD have regularised 292 colonies and work of regularisation of the remaining colonies is in progress.

(Interruptions)

MR. DEPUTY-SPEAKER: It is left to the Government. When matter under 377 is raised... (Interruptions)

I make it clear to the hon. Members, it is left to the Government to reply immediately also.

(Interruptions)

MR. DEPUTY-SPEAKER: It is not proper. Prof. Madhu Dandavate. Please sit down.

(Interruptions)

DR. VASANT KUMAR PANDIT (Rajgarh): Can we send our notices under Rule 377 to the Ministers in advance so that they can prepare replies as is being done to-day. (Interruptions)

MR. DEPUTY-SPEAKER: You suggest it in the rural Committee.

(Interruptions)

MR. DEPUTY-SPEAKER: PROF. MADHU DANDAVATE.

SHRI SOMNATH CHATTERJEE: We are very happy that the hon. Minister has reacted so quickly and so responsively. The only thing that we have been requesting is that through 377 there should be similar responses. I wanted to know when was it submitted to him? Was it submitted this morning? As this was submitted this morning, let him give an assurance that in future he will do that in other cases. Let him give an assurance.

SHRI BHISHMA NARAIN SINGH: It is upto the Minister to react. I have told earlier that Shri Ratansingh Rajda, our esteemed colleague also mentioned a matter under Rule 377, I reacted immediately.

SHRI SOMNATH CHATTERJEE: Let the same be repeated (Interruptions).

MR. DEPUTY-SPEAKER: Prof. Madhu Dandavate.

श्री राम लाल राही (Misrikh) :  
उपाध्यक्ष महोदय, सुन तो लें।